

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE, AT PUNE
Original Application No. 54/2024 (WZ)

IN THE MATTER OF :

KULDIP SINH KHIMJI SODHA

...APPLICANT

VERSUS

UNION OF INDIA & ORS

...RESPONDENT(S)

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Through

DELHI

DATED

FILED BY

VINOD KUMAR DHAUNDIYAL
Administrator
Central Ground Water Authority
Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
New Delhi

GIGI C. GEORGE, ADVOCATE

STANDING COUNSEL (UOI)

CH. NO. 457, LAWYERS BLOCK -1,

DELHI HIGH COURT, NEW DELHI

Gigicgeorge.adv42@yahoo.in

M-9810625315

(For Respondent No. 6 & 9)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE, AT PUNE
ORIGINAL APPLICATION NO. 54/2024 (WZ)
WITH I.A. NO. 220/2024 IN O.A. NO. 54/2024 (WZ)

IN THE MATTER OF :

KULDIP SINH KHIMJI SODHA

...APPLICANT

VERSUS

UNION OF INDIA & ORS

...RESPONDENT(S)

ADDITIONAL AFFIDAVIT ON BEHALF OF CENTRAL GROUND
WATER BOARD, WCR (R-6) AND CENTRAL GROUND WATER
AUTHORITY (R-9) FOR BOTH THE ORIGINAL APPLICATION AND
INTERLOCUTORY APPLICATION.

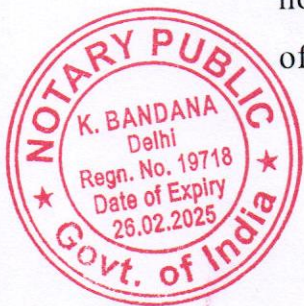
Most Respectfully Showeth:-

1. I, Vinod Kumar Dhaundiyaal S/o Late Shri Ramesh Chandra Dhaundiyaal aged about 49 years, working as Administrator, in Central Ground Water Authority, Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation, having office at 18/11 Jamnagar House, Man Singh Road, New Delhi-110016, do hereby solemnly affirm and state on oath as under on behalf of Respondent No 6 & 9, i.e. Central Ground Water Board & Central Groundwater Authority, New Delhi respectively, (hereinafter referred to as answering respondents).
2. That I am in my aforementioned official capacity, well conversant with the facts and circumstances of the present case on the basis of the documents



and records available in the department. As such, I am competent and authorized to swear this counter affidavit on behalf of answering respondents.

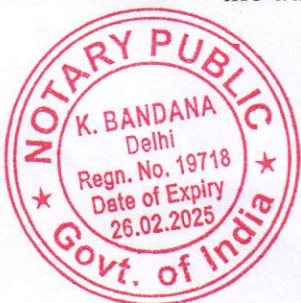
3. That I have read and understood the contents of the present Affidavit and state that the contents mentioned in the Affidavit are true and correct to the best of my knowledge.
4. That the Hon'ble Tribunal, vide paragraph no. 5 of the order dated 07.11.2024, has raised questions regarding the provision for the revival of a rejected application for a No Objection Certificate (NOC) and directed the Central Ground Water Authority (CGWA) to ***"file an additional affidavit as to what this revival means of the said application and if the NOC was rejected and the industry continued to extract groundwater, what penal action was taken at their end."***
5. In compliance with the directions of the Hon'ble Tribunal, it is most respectfully submitted that M/s Kutch Lignite Thermal Power Station, Gujarat State Electricity Corporation Ltd. (Project Proponent or PP), applied for NOC to the CGWA for groundwater abstraction to the tune of 27,240 KLD vide application no. 21-4/2628/GJ/IND/2017 dated 11.07.2017, which was rejected by the CGWA on 16.09.2021. As, as per clause 7.10 of the CCA issued by the Gujarat Pollution Control Board (GPCB), the firm ***"shall not use/withdraw groundwater either during the construction and/or operation phase."***
6. That CGWA received a fresh Application No. 21-4/11810/GJ/IND/2024 dated 26.04.2024 from the Project Proponent, M/s G.S.E.C. Ltd (KLTPS), Panandhro (copy of application is attached herewith and marked as **Annexure-I**), for the abstraction of groundwater for a quantum of 27,240 KLD. The said application was rejected on 26.07.2024 by CGWA due to the non-submission of a mandatory document, i.e., Ground Water Quality report of bore wells.



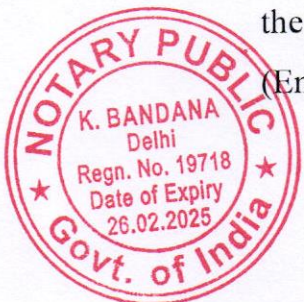
It is to submit that *this revival of said application means if any application is rejected by CGWA based on the evaluation criteria then CGWA gives chance to the project proponent to cure the defect in the application and re-submit the same application with desired documents as mentioned at the time of rejection.*

Hence, as per Public Notice No. 8/2022 dated 13.10.2022 and *Corrigendum* thereof issued by CGWA, the Project Proponent can request the revival of a rejected application within 60 days of rejection (excluding the date of rejection). Revival shall be subject to the payment of Revival Charges (presently Rs. 10,000/-) and fulfilling the requirements due to which the application was rejected (Advance Abstraction Charges and/or incomplete documents). A copy of the Public Notice is attached herewith and marked as **Annexure-II**. CGWA has received a revival request from the Project Proponent on 05.08.2024 with mandatory documents, and the application has been revived on 07.08.2024, as the Project Proponent submitted mandatory documents within 60 days from the date of rejection.

7. It is most respectfully submitted that the CGWA has not revived the earlier rejected application of the Project Proponent. However, CGWA has revived the fresh application of the Project Proponent as per the provisions of Public Notice No. 8/2022 dated 13.10.2024 issued by CGWA.
8. It is worth mentioning here that, as per clause No. 3.2 of revised CCA dated 31.07.2023 issued by GPCB, the firm is permitted to withdraw groundwater only up to the quantum of 12,600 KLD, whereas the Project Proponent applied for NOC for groundwater extraction from CGWA for the quantum of 27,240 KLD. This clearly indicates that the Project Proponent has misled the authorities by concealing the following facts:



- Changed the name of Project in fresh application. The earlier name of project mentioned in 1st application was Kachchh Lignite Thermal Power Station Gujarat State Electricity Corporation Ltd while in 2nd application the name was changed to M/s G.S.E.C. Ltd (KLTPS) Panandhro.
 - Provided false information in fresh application with respect to Sl. 3(a). Groundwater Abstraction Structure-Existing wherein PP has informed that out of total 38 borewells, only 09 borewells (from sl. 1 to 9) are without NOC from CGWA and remaining 29 borewells (from sl. 10 to 38) are registered with CGWA. **This is completely wrong information. CGWA has not issued any NOC to the PP i.e. M/s G.S.E.C. Ltd (KLTPS) Panandhro.**
 - Applied for the quantum more than the authorized quantum as per CCA. Copy of the revised/fresh CCA issued by GPCB is attached herewith and marked as **Annexure-III**.
9. The Hon'ble Tribunal has raised a question to CGWA regarding the penal actions against continued groundwater extraction by the Project Proponent after the rejection of the NOC application. In this regard, it is most respectfully submitted that groundwater abstraction by the Project Proponent without a valid NOC shall be treated as illegal, and the firm is liable to pay environmental compensation for illegal abstraction of groundwater.
10. Thus, in the light of the above facts and submissions, it is submitted that the fresh application dated 26.04.2024 of the applicant is under process and the Demand Note for Environmental Compensation on account of illegal groundwater extraction and penalty is being issued against the Project Proponent. Upon receipt of the payments, i.e., Abstraction Charges, Penalty, Environmental Compensation, etc., the NOC will be issued to the applicant.
11. Therefore, in the light of the above facts and submissions, it is prayed that the Hon'ble Tribunal may please direct the applicant to deposit the charges (Environmental Compensation, Penalty etc.) being imposed against the



illegal abstraction and dispose of the present Original Application along with all pending interlocutory applications (if any).

[Signature]
Deponent
3/1/2025

VINOD KUMAR DHAUNDIYAL
Administrator
Central Ground Water Authority
Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
New Delhi

VERIFICATION

IDENTIFIED

Verified at New Delhi on this 3rd day of January, 2025, do hereby solemnly affirm and declare that contents of above affidavit are true and correct and nothing material has been concealed.

NOTARY PUBLIC
K. BANDANA
Delhi
Regn. No. 19718
Date of Expiry
26.02.2025
Govt. of India

[Signature]
3/1/2025

VINOD KUMAR DHAUNDIYAL
Administrator
Central Ground Water Authority
Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
New Delhi

IDENTIFIED

Deponent

NOTARY PUBLIC
K. BANDANA
Delhi
Regn. No. 19718
Date of Expiry
26.02.2025
Govt. of India

03 JAN 2025

ATTESTED
NOTARY PUBLIC DELHI
Govt. of India
Mob.: 9654768498

NOTARY PUBLIC
K. BANDANA
Delhi
Regn. No. 19718
Date of Expiry
26.02.2025
Govt. of India



Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)



Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome: AOHQ

Previous Login Date Time: 30/12/2024 11:30:45 AM , IP Address: 164.100.177.244

[Logout](#)

Application for Permission to Abstract Ground Water for Industrial Use

Application Number : 21-
4/11810/GJ/IND/2024

[Final Evaluation](#)

[Final Screening Committee](#)

[Piezometer/Telemetry
Detail](#)

[Payment
Details](#)

[Revival
History](#)

[Additional
Attachment](#)

[Passbook](#)

Application Code : 93419

Investor Request ID :

PAN Number : AAACG6864F

GST Number : 24AAACG6864F1ZO

Please ensure that the project is MSME and the application iss for groundwater extraction upto 100 LKD : No

1. General Information:

Water Quality: * Saline/ Brackish

Application Type Category/ Type of Application: * Power generation unit

(i) Name of Industry: * M/S. G.S.E.C. LTD (KLTPS) PANANDHRO

Is Renew Applied: * No

Is Renewd: * No

(ii) Location Details of the Industrial Unit- (Attach Approved Site Plan with Location Map) (\$) *

Address Line 1: * PLOT NO: 236P, 255P, KUTCH LIGNITE THERMAL POWER STATION, TALUKA: - LAKHPAT, DISTRICT- KUT

Address Line 2:

Address Line 3:

State: * GUJARAT

District: * KACHCHH

Sub-District: * LAKHPAT

Village/Town: * Panandhro

Latitude * 23.662758

Longitude * 68.784155

[Show Latitude & Longitude](#)

Area Type: * Non-Notified

Area Type Category: * Safe

Whether industry is MSME: * No

Whether the project falls in Wetland Area: * No

(iii) Communication Address

Address Line 1: * KUTCH LIGNITE THERMAL POWER STATION

Address Line 2:	PANANDHRO
Address Line 3:	PLOT NO: 236P, 255P, TALUKA: - LAKHPAT, DISTRICT- KUTCH, GUJARAT-370601
State: *	GUJARAT
District: *	KACHCHH
Sub-District:	LAKHPAT
Pincode: *	370601
Phone Number with Area Code:	-2839
Mobile Number: *	91-7567797632
Fax Number:	
E-Mail: *	seekltps.gsecl@gmail.com

(iv) Salient Features of the Industrial Activity: *

M/s. G.S.E.C. Ltd (KLTPS) is located at Lakhpat Taluka, Kutch District of Gujarat State. It is located at Pandandhro-Subhashpar Highway, Highway 0.5 km from Project site.

(v) Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land :

Land Use Details	Existing (sq meter)	Proposed (sq meter)	Grand Total (sq)
Green Belt Area	1870.00	0.00	1870.00
Open Land	2062116.00	0.00	2062116.00
Road/ Paved Area	63550.00	0.00	63550.00
Rooftop area of building/ sheds	107460.00	0.00	107460.00
Total	2234996.00	0.00	2234996.00

(vi) Drainage in the Area (River/ Nala etc) :***(vii) Source of Availability of Surface Water for Industrial Use**
(Submit Water Availability / Non Availability Certificate): * (\$)**(viii) Average Annual Rainfall in the Area (in mm): *****(ix) Townships / Villages (Within 2km Radius of the Industrial Unit): *****(x) Whether Ground Water Utilization for: ***

Date of Commencement :

Date of Expansion :

Existing Industry

29/03/1990

(xi) Whether Ground Water Utilization for: * Drinking and Domestic Use Construction Activity Use Commercial Use Dewatering Use**2.Details of Water Requirement (Fresh and Recycled Water Usage):**

(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (\$)

(i) Total Water Requirement (a+b+c+d) (m³/day)

	Existing	Proposed
Water Requirement Details (Fresh Water) (m³/day)		
a) Ground Water Requirement (m ³ /day): *	27240.00	0.00
b). Surface Water Available (Canal, River, Ponds etc.) (m ³ /day): *	0.00	0.00
c). Water Supply from Any Agency (m ³ /day): *	0.00	0.00
Total Fresh Water Requirement : (a+b+c) (m³/day)		

d). Recycled Water Usage (m ³ /day):	0.00	0.00
Total Water Requirement (a+b+c+d) (m³/day):		

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m3/day)	Proposed Requirement (m3/day)	Total Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m ³)
Industrial Activity	27240.00	0.00	27240.00	365	9942600.00
Residential / Domestic	0.00	0.00	0.00	0	0.00
Greenbelt Development /Environment Maintenance	0.00	0.00	0.00	0	0.00
Other Use	0.00	0.00	0.00	0	0.00
Grand Total	27240.00	0.00	27240.00		9942600.00

(iii) Breakup of Recycled Water Usage:

	(m ³ /day)	(Days)	(m ³)
a) Total Waste Water Generated :	13500.00	365	4927500.00
b). Quantity of Treated Water Available :	0.00		
i). Reuse in Industrial Activity :	0.00	365	0.00
ii) Reuse in Greenbelt Development :	0.00	0	0.00
iii) Other Uses :	0.00	0	0.00
c). Total Treated Water Utilised :			
Net Ground Water Requirement:	27240.00 (m³/day)		

3 (a). Groundwater Abstraction Structure- Existing

Number of Existing Structures: * 38

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours/Day	Operational Days/Year	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permitted Registered with
1	Borewell	1990	180.00	250	104.00	60.00	12	365	Submersible Pump	50.00	Yes	No
2	Borewell	1990	180.00	250	105.00	60.00	12	365	Submersible Pump	50.00	Yes	No
3	Borewell	1995	150.00	200	96.00	60.00	12	365	Submersible Pump	50.00	Yes	No
4	Borewell	1995	150.00	200	96.00	60.00	12	365	Submersible Pump	50.00	Yes	No
5	Borewell	1995	150.00	200	96.00	60.00	12	365	Submersible Pump	50.00	Yes	No
6	Borewell	1995	150.00	200	96.00	60.00	12	365	Submersible Pump	50.00	Yes	No
7	Borewell	1995	150.00	200	96.00	60.00	12	365	Submersible Pump	50.00	Yes	No
8	Borewell	2015	150.00	200	96.00	60.00	12	365	Submersible Pump	50.00	Yes	No
9	Borewell	2015	150.00	200	96.00	60.00	12	365	Submersible Pump	50.00	Yes	No

10	Borewell	2015	150.00	200	96.00					No	Yes
11	Borewell	2015	150.00	200	96.00					No	Yes
12	Borewell	2015	150.00	200	96.00					No	Yes
13	Borewell	2015	150.00	200	96.00					No	Yes
14	Borewell	2015	150.00	200	96.00					No	Yes
15	Borewell	1990	150.00	200	96.00					No	Yes
16	Borewell	1990	150.00	200	96.00					No	Yes
17	Borewell	1990	150.00	200	96.00					No	Yes
18	Borewell	1990	150.00	200	96.00					No	Yes
19	Borewell	1990	150.00	200	96.00					No	Yes
20	Borewell	1995	150.00	200	96.00					No	Yes
21	Borewell	1995	150.00	200	96.00					No	Yes
22	Borewell	1995	150.00	200	96.00					No	Yes
23	Borewell	1995	150.00	200	96.00					No	Yes
24	Borewell	1995	150.00	200	96.00					No	Yes
25	Borewell	2015	150.00	200	96.00					No	Yes
26	Borewell	2015	150.00	200	96.00					No	Yes
27	Borewell	2015	150.00	200	96.00					No	Yes
28	Borewell	2015	150.00	200	96.00					No	Yes
29	Borewell	2015	150.00	200	96.00					No	Yes
30	Borewell	2015	150.00	200	96.00					No	Yes
31	Borewell	2015	150.00	200	96.00					No	Yes
32	Borewell	2015	150.00	200	96.00					No	Yes
33	Borewell	2015	150.00	200	96.00					No	Yes

34	Borewell	2015	150.00	200	96.00							No	Yes
35	Borewell	2015	150.00	200	96.00							No	Yes
36	Borewell	2015	150.00	200	96.00							No	Yes
37	Borewell	2015	150.00	200	96.00							No	Yes
38	Borewell	2015	150.00	200	96.00							No	Yes

3 (b). Groundwater Abstraction Structure- Proposed

Number of Proposed Structures: * 0

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours/Day	Operational Days/Year	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permi Registered with
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No Records exist in Groundwater Abstraction Structure- Proposed.

4. Groundwater Availability (Please Enclose a Comprehensive Report on Groundwater Condition in and Around the Area) Applicable to Industries Consuming Greater Than 500 m³/day.- (\$)

Details:

5. Details of Rainwater Harvesting and Artificial Recharge Measures Proposed / Implemented. If Ground Water Recharge outside the Industrial Unit Premises, then provide NOC from the Concerned Authority / Agency if Already implemented, details may be furnished. (Attach Rainwater Harvesting /Artificial Recharge Prop

Details:

6. Consent to Operate / Estibilish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests(MoEF) or State Pollution Control Board(SPCB) or State Level Expert Appraisal or State Level Environment Impact Assessment Authority(SLEIAA):-* (\$)

Letter Number:

a). Attached Consent/ Approval of Government Agency(Previous: Referral Letter)

7. Have You Applied Earlier for Groundwater Clearance from CGWA / State Government Agency:

If Yes, so Details thereof with Status:

Processing Fee:

	Bharat Kosh Transaction Ref. No:
	Bharat Kosh Transaction Date:

INDUSTRIAL USE- NOC Condition

NOC Condition-I have read and understood, I agreed.

INDUSTRIAL USE- Self Declaration

I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong set of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

1. Application proforma is subject to modification from time to time.

2. Application should be submitted to

**Regional Director Central Ground Water Board West Central Region,
Opp Chanakyapuri Sector-3 Near Swastik Bunglows,,
Part-1, R.C. Technical Road,,
Ghatlodiya, Ahmedabad,
AHMEDABAD, GUJARAT - 380061**

3. Incomplete application will be summarily rejected.

4. Processing Fee: Rs. 10000.00/- (Rupees Ten Thousand Only)

Filled By EO:

Processing Fee Submitted :

Yes

Bharatkosh Details:

Bharat Kosh Transaction Ref. No:-

Bharat Kosh Transaction Dated:

DD Details:

DD No:

DD Dated:

Bank Name:

In Favour Of:

5. Hard copy of application required: No

6. Ground Water Charges / Quality	Ground Water Quality Approved	
	Ground Water Charge Required:	Not Define
	Ground Water Charge Recieve:	No
	Ground Water Charge Amount:	
	Ground Water Arear Amount:	
	Ground Water Charge Type:	<input checked="" type="radio"/> Fresh Water <input type="radio"/> Saline/ Brackish <input type="radio"/> Saline-Rann of Kachch

Ground Water Charge				
SN	Amount	Recieved	Due Date	Recieved Amount
No Record Exists.				

Ground Water Arrear				
SN	Amount	Recieved	Due Date	Recieved Amount
No Record Exists.				

(7) Environment Compensation Required: NotDefined

SN	Date From	Date To	Daily Quantum (m3/day)(KLD)	Operational Days	Total Quantum	Area Type Category	Reason Name	Rate	An
No Record Exists.									

(8) Penalty for non Compliance of NOC conditions Required:

No

Penalty SN	Remark	PenaltyReceived	Penalty Amount	Correction
1	The application was submitted for 27240 KLD however as per the CCA of GPCB dated 31.07.2023 point no. 3.2. it is mentioned total fresh water consumption (industrial and domestic) shall be decreased from 24,360 KLD to 12,6000 KLD. GW quality report of the 9 no.s of BW (existing structures) as well as the GW quality report of the surrounding area where proposed 29 GW abstraction structures will be constructed since the application submitted under saline category. email sent dated on 22.07.2024 no reply received.	Yes	10000.00	0.00

Scanned copy of signature and seal document should be attached at prescribed place before submission of application.

Attached Files

A). Affidavit regarding Non-availability of water supply from local government agencies No Attachment Found !

B). Source Water Availability/Non-availability Certificate(Previous: Source of Availability of Surface Water) : (Refer: 1 (vii))

Sr.No.	Attachment Name	File Name	Download File	View File	Sub
1	Affidavit for more than 10 KLD	Affidavit for more than 10 KLD.pdf	Download	View	25 Apr 2024

C). Ground Water Quality Report(Previous: Non-Polluting Effluent) :

Sr.No.	Attachment Name	File Name	Download File	View File	Sub
1	Ground water quality report	Ground water quality report.pdf	Download	View	25 Apr 2024

D). Rain Water Harvesting/Artificial Recharge proposal(Previous: Details of Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 5)

No Attachment Found !

E). Impact AssementReport for OCS areas by accredited consultants No Attachment Found !

F). Consent to Establish in case of Over Exploited Category No Attachment Found !

G). MSME certificate in case of MSME No Attachment Found !

H). Affidavit in case of drinking/domestic/green belt (OE areas) for industries other than MSME No Attachment Found !

I). Approval from Wetland Authority (in case of project area falling in Wetland zone)

Sr.No.	Attachment Name	File Name	Download File	View File	Submit
1	Affidavit for Wetland	Affidavit for Wetland.pdf	Download	View	25 Apr 2024

J). Bharat Kosh Reciept (Processing Fee) : No Attachment Found !

K). Bharatkosh reciept/Copy of Demand Draft (Abstraction Charges) No Attachment Found !

L). Bharatkosh reciept/Copy of Demand Draft (Restoration Charges) No Attachment Found !

M). Application with Signature and Seal:

Sr.No.	Attachment Name	File Name	Download File	View File	S
1	Application with Signature and Seal	Application with Signature and Seal.pdf	Download	View	26 Apr 2

N). Site Plan with Location Map (Previous: Site Plan) : (Refer: 1 (ii)) No Attachment Found !

O). Certified Revenue Sketch : (Refer: 1 (iii)) No Attachment Found !

P). Documents of Ownership / Lease : (Refer: 1 (v)) No Attachment Found !

Q). Water Balance Flow Chart (Previous: Enclose Flow Chart of Activity and Requirement of Water): (Refer: 2)
No Attachment Found !

R). Hydrogeological Report(Previous: Groundwater Availability Report) : (Refer: 4) No Attachment Found !

S). Authorization Letter (Previous:Authorization): No Attachment Found !

T). Extra Attachment :

Sr.No.	Attachment Name	File Name	Download File	View File	
1	GMDC NOC letter for borewell drilling	GMDC NOC letter for borewell drilling.pdf	Download	View	2
2	GPCB Consent Copy	Latest GPCB Consent Copy.pdf	Download	View	2
3	Plant Layout	Plant Layout.pdf	Download	View	2
4	Final KLTPS Plant IAR with GW Modelling Report	Final KLTPS Plant IAR with GW Modelling Report.pdf	Download	View	2

U). Scanned Industrial Application : No Attachment Found !

V). Penalty : No Attachment Found !

V). Additional Documents : No Attachment Found !

Sr.No.	Attachment Name	File Name	Submitted On	Submitted By	View File	Subn
No Records Exist in Official Document.						

Application Submitted By:	kltps
Application Submitted On:	26/04/2024
Application Created On:	24/04/2024
Application Modified By PP On:	26/04/2024

Associated User: kltps

File No. CGWA-NOCA/4/2020-CGWA
Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development & Ganga Rejuvenation
Central Ground Water Authority

CORRIGENDUM

Sub: Partial Modification of CGWA Public Notice No. 8/2022, dated 13.10.2022

In partial modification of this Authority's Public Notice **8/2022**, dated **13.10.2022**, following **revision** in **Point-5** is hereby made.

Point 5 of the above Notice should be read as following.

5. PP can request for revival of rejected application within 60 days of rejection of application (excluding date of rejection). Revival shall be subject to payment of Revival Charges (**presently, Rs 10,000/-**) and fulfilling requirements due to which the application was rejected (*Advance Abstraction Charges and/or incomplete documents*).

(Member Secretary)
CGWA

15
269

File No. CGWA-NOCA/4/2020-CGWA

Government of India

Ministry of Jal Shakti

Department of Water Resources, River Development & Ganga Rejuvenation

Central Ground Water Authority

PUBLIC NOTICE No. 08/2022

New Delhi, Dated 13th October, 2022

ATTENTION: ALL PPs SUBMITTING GROUND WATER NOC APPLICATIONS WITHOUT FULL PAYMENT OF ADVANCE ABSTRACTION/ RESTORATION CHARGES AND/ OR WITHOUT COMPLETE DOCUMENTS

It has come to notice that a number of project proponents are submitting applications without making full payment of Advance Abstraction/ Restoration Charges, as calculated by 'Know Your Charges' (<https://cgwa-noc.gov.in/Sub/Report/GWChargesCalculation/GWChargesCalculation.aspx>) tool (available under Users' Assistance) as per the quantum applied, number of days and category of block.

In the above context, following may be noted.

1. Before applying for/submission of NOC, the PP should calculate Advance Abstraction/ Restoration Charges through the link '**Know Your Charges**' (<https://cgwa-noc.gov.in/Sub/Report/GWChargesCalculation/GWChargesCalculation.aspx>) and deposit **same amount** before submission of NOC Application.
2. Arrears (wef 24.9.2020 or Date of Commencement of Project, whichever is later) and other charges (such as Penalty/ Environmental Compensation), **if any** shall be communicated after approval of NOC and shall have to be deposited by PP for final issuance of NOC.
3. At pre-application submission stage, **all payments** (Application Fee, Abstraction/ Restoration Charges) should be made through **either one** of the two Payment Gateways (Direct Bharatkosh or Via NOCAP). Part payments through different gateways shall not be accepted.
4. Applications submitted **without payment of full** Advance Abstraction/ Restoration Charges as calculated above **and/ or without complete documents** shall be **rejected forthwith**. Please note that **Application Fee is non-refundable**.
5. Rejected application can be revived by paying Revival Charges of **Rs 10,000/-**.
6. Final issuance of NOC shall be subject to payment of arrears (wef 24.9.2020 or Date of Commencement of Project, whichever is later)/ Penalty/ EC, **if any**. These charges, **if any**, shall be separately communicated later after scrutiny of documents.

(Member Secretary)
CGWA



270 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous & Other Waste (Management & Transboundary Movement) Rules-2016, framed under the Environmental (Protection) Act-1986.

And whereas Board has received application inward No. **281410** dated 08/06/2023 for the **Renewal of Consolidated Consent and Authorization (CC&A)** of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To

M/s. G.S.E.C.L (KLTPS) Panandhro (ID- 17838),
Survey No. 236 P, 255P,
Kutch Lignite Thermal Power Station,
Vill: Panandhro,
Tal: Lakhpat,
Dist: Kutch -370 601.

1. Consent Order No. **AWH-128069** Date of Issue: **31/07/2023**.
2. The consent shall be valid up to **23/05/2028** for the use of outlet for the discharge of trade effluent and emission due to operation of industrial plant for manufacturing of following products/ Item;

Sr. No.	Product	Quantity	
		Existing	After CCA Renewal
1.	Unit no. I*	70 MWH	--
2.	Unit no. II*	70 MWH	--
3.	Unit no. III	75 MWH	75 MWH
4.	Unit no. IV	75 MWH	75 MWH

* Unit no. I & II retired on 01.01.2020 as per GSECL Board resolution.

SUBJECT TO THE FOLLOWING SPECIFIC CONDITIONS:

1. Industry shall comply with conditions of environment clearance issued by MoEF & CC vide letter no. J-13012/6/2002. IA-II (T) dated 31/05/2005.
2. Industry shall operate plant adequately to comply with TPP standards laid by MoEF vide notification no. S.O.3305 (E), dated 07/12/2015.
3. Industry shall provide Online monitoring system within 3 months as per their submission & submit documentary evidence to this office.
4. Industry shall upgrade their existing APCM as per their submission & inform this office regarding the same.
5. Industry shall provide STP as per the police as the total nos. of workers are about 397.

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Website : <https://gpcb.gujarat.gov.in>

- 6. Industry shall obtain permission from CGWA for ground water abstraction as earlier as possible & inform this office regarding the same.
- 7. Industry shall operate centralize dusting facility & cover conveyor belts to control fugitive emission in the premises as well as surrounding area.
- 8. Industry shall comply with Fly Ash notification & amendment from time to time.
- 9. Industry shall have to comply with the all conditions mentioned in the coal handling guideline.
- 10. The regular maintenance of valve, pump & other machinery shall carry out control & minimize the fugitive emission
- 11. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
- 12. Industry shall renew Public Liability Insurance Policy & submit a copy of the same to this office.

3. CONDITIONS UNDER THE WATER ACT - 1974

- 3.1 Source of Water: -Bore well .
- 3.2 The quantity of total fresh water consumption (industrial + domestic) shall be decreased from 24,360 KL/Day to 12,600 KL/Day.
- 3.3 The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall be decreased from 15634 KL/Day to 7846 KL/Day.
- 3.4 The quantity of domestic waste water shall be decreased from 72 KL/Day to 13 KL/Day.
- 3.5 Industrial effluent, after necessary treatment, shall be reused / recycled within process and shall be utilized in the dust suppression and sprinkling purposed to minimize dusting.
- 3.6 Industry shall provide fixed pipeline for reuse & recycle of treated effluent & maintain its record.
- 3.7 Sewage shall be disposed off through septic tank / soak pit system.
- 3.8 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.

4. CONDITIONS UNDER THE AIR ACT-1981:

4.1 The following shall be used as flue in Boilers respectively;

Sr. No.	Utility	Existing Fuel & Quantity	Proposed Fuel & Quantity after CCA-Renewal
1.	Boiler (Unit -I)	Lignite:224800 MT FO/LDO: 500 MT Lime: 1800 MT	Nil
2.	Boiler (Unit -II)		Nil
3.	Boiler (Unit -III)		Lignite:5400 MTD LSHS: 10 KLD Lime: 6.6 KLD
4.	Boiler (Unit -IV)		

4.2 The applicant shall install & operate air pollution control system efficiently in order to achieve prescribed norms.

Outward No 751221/23/04/23



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4.3 The flue gas emission through stack attached to Boilers shall conform to the following standards.

Sr. no.	Stack Attached To	Stack Height	APCM	Parameter	Permissible limit
1.	Boiler (Unit -I)			Dismantled	
2.	Boiler (Unit -II)			Dismantled	
3.	Boiler (Unit -III)	190 m	ESP	PM	150 mg/Nm ³
4.	Boiler (Unit -IV)	190 m	ESP	SO ₂	600 mg/Nm ³
				NO _x	600 mg/Nm ³

4.4 There shall be no process gas emission from manufacturing process and other ancillary operations.

4.5 The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

4.6 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder as per National Ambient Air Quality Standards issued by MoEF & CC dated 18th November-2009. In addition to following parameters Industry shall also carry out monitoring of all other applicable AAQM parameter as per MoEF notification dated 18/11/2009 and submit the report to the Board.

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air in µg/m ³
1.	Sulphur Dioxide (SO ₂)	Annual	50
		24 Hours	80
2.	Nitrogen Dioxide (NO ₂)	Annual	40
		24 Hours	80
3.	Particulate Matter (Size less than 10 µm) or PM ₁₀	Annual	60
		24 Hours	100
4.	Particulate Matter (Size less than 2.5 µm) or PM _{2.5}	Annual	40
		24 Hours	60

4.7 The level of Noise in ambient air within the premises of industrial unit shall not exceed following level:

Between 6 A.M. to 10 P.M. : 75 dB (A)
Between 10 P.M. to 6 A.M. : 70 dB (A)

5. Authorization under Hazardous and Other Waste [Management & Transboundary Movement] Rules, 2016 & amended.

5.1 Authorization Number: AWH- 128069 valid up to 23/05/2028.

5.2 M/s. G.S.E.C.L (KLTPS) Panandhro Industries Limited is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, treatment, storage, transport of hazardous waste on the premises situated

at survey no. 236P, 255P, Kutch Lignite Thermal Power Station, Vill: Panandhro, Tal: Lakhpat, Dist: Kutch.

Sr. No.	Waste	Quantity per Annum		Schedule/ Category	Facility
		Existing	After removal of unit 1 & 2		
1.	Used / Waste Oil	30 MT	15 MT	I - 5.1	Collection, storage, Transportation, Disposal by selling out to registered recycler.
2.	Discarded Containers	0.5 MT	0.5 MT	I - 33.1	Collection, Storage, Transportation and disposal by selling to authorized decontaminator.
3.	Spent Ion exchange resin containing toxic metals	10 MT	5 MT	I - 35.2	Collection, storage, Transportation, Disposal at Common Incineration Facility.
4.	Wastes/ Residues containing oil	0.2 MT	0.2 MT	I - 5.2	Collection, storage, Transportation and Disposal at TSDF site.
5.	Oil containing cargo residual	0.05 MT	0.05 MT	I - 3.1	Collection, storage, Transportation and Disposal at TSDF site.
6.	Insulated copper wire scrap	5 MT	2.5 MT	IV-7	Collection, storage, Transportation, Disposal by selling out to registered recycler.
7.	Discarded Asbestos	0.5 MT	0.5 MT	I - 15.2	Collection, storage, Transportation and Disposal at TSDF site.

5.3 The authorization is granted to operate a facility for collection, storage, within factory premises, transportation, and ultimate disposal of Hazardous wastes as per condition no. 5.2.

5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

5.5 TERMS AND CONDITIONS OF AUTHORISATION

1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.



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3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"
7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
8. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous and Other Waste Rules, 2016.
9. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
10. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
11. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are

generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.

20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

8. **SPECIFIC CONDITIONS:-**

- 6.1 The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 6.2 Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 6.3 In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 6.4 The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 6.5 Unit shall comply provisions of E-Waste Management Rules-2016.
- 6.6 The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
- 6.7 The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding **ninety days**. Prior permission of the Board shall be obtained for extension of the storage period.
- 6.8 The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 6.9 The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

9. **GENERAL CONDITIONS: -**

- 7.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 7.2 Applicant shall also comply with the general conditions given in annexure I.
- 7.3 Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station Office of Directorate of



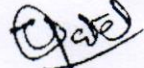
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Health Service, Department of Explosives, Inspectorate of Factories and local body.

- 7.4 In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/ measures shall be implemented immediately to bring entire situation normal.
- 7.5 The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 7.6 The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 7.7 The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 7.8 In case of change of ownership/management the name and address of the new owners/ partners/directors/proprietor should immediately be intimated to the Board.
- 7.9 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in w.p. no. 657 of 1995 dated 14th October 2003.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD


(T. C. Patel)
Unit Head

NO: PC/ CCA- KUTCH-79(10)/GPCB ID -17838/

Date:

ISSUED TO:

M/s. G.S.E.C.L (KLTPS) Panandhro,
Survey No. 236 P, 255P,
Kutch Lignite Thermal Power Station,
Vill: Panandhro,
Tal: Lakhpat,
Dist: Kutch -370 601, 23/08/2023

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